

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4912  
ANSWERED ON:13.08.2014  
GREEN DEVELOPMENT  
Dhruvanarayana Shri Rangaswamy

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether reported violations of guidelines on earmarking a share of the cost of housing development projects for landscaping and green development by States have come to the notice of the Government;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

(a) to (c): Earmarking of green space and landscaping is done as per the layout plan of the housing project which is a state subject. It is the responsibility of the concerned Urban Local Bodies / Urban Development Authorities/State Governments, as the case may be, to regulate such activities, as provided under the relevant Acts/Rules of the State Governments and take action in case of violations of the same. Ministry of Urban Development does not maintain such data.